

**FORM A
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s. ROYALOK FURNITURE INDIA LLP**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Royalok Furniture India LLP
2.	Date of Incorporation Of Corporate Debtor	30th March 2010
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	ROC – (Registrar of Companies) Bengaluru
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	AAA-1043
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.5, Second Cross, Kammanahalli Main Road, St. Thomas Town, Bengaluru-560084 Karnataka State.
6.	Insolvency commencement date in respect of Corporate Debtor	15.07.2021 Please See [*Note]
7.	Estimated date of closure of insolvency resolution process	10.01.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Raghunathan Krishnasamy IBBI/IPA-002/IPN-00419/2017-18/11200
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No. 90/180, Second Main, Kariyanna Palya, St. Thomas Town Post, Bengaluru -560 084. E-mail: cmaraghu@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Office No. S-212, Second Floor, South Block, Manipal Centre, Dickenson Road, Bengaluru - 560042. E-mail: cmaraghu@gmail.com
11.	Last date for submission of claims	30th day of July 2021
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Financial and Operational Creditors
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: As above entry No.10

***(Note):**

Hon'ble NCLT Bengaluru Bench Pronounced Order on 8.4.2021 and due to Covid-19 pandemic government guidelines unable to follow up with NCLT authorities to get the order from the NCLT Authorities. Also, Resolution Professional managed to get the information on 15.07.2021 and from this date onwards three (3) days considered for Public Announcement of Form A and in case of any difficulty or further guidelines required Resolution Professional will get NCLT Directions in this regard from time to time during CIRP.

Notice is hereby given that the National Company Law Tribunal has ordered commencement of a corporate insolvency resolution process of the Royalok Furniture India LLP on 15.07.2021.

The creditors of the Royalok Furniture India LLP are hereby called upon to submit their claims with proof on or before 30.07.2021 fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

For Royalok Furniture India LLP

CS Raghunathan Krishnasamy M.Com, FCMA, FCS, IP

IBBI/IPA-002/IPN-00419/2017-18/11200

Interim Resolution Professional of Corporate Debtor



Date 17.07.2021

Place: Bangalore